

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 106

CP (CAA) No. 52/Chd/Hry/2022
(2nd Motion)

IN THE MATTER OF:

Indo-Fin Products Private Limited

...Transferor Company

With

Arvind Automotive (India) Pvt. Ltd.

...Transferee Company

Under Section: 230-232 CA 2013

Order delivered on 26.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner : Mr. Mast Ram Chechi, PCS
companies**

**For the Income Tax : Mr. Varun Issar, Sr. Standing Counsel
Department**

For the RD : Mr. Vineet Khatri, Company Prosecutor

**For the Official : Mr. Edward Augustine George, Advocate.
Liquidator**

ORDER

This is second motion amalgamation proposal of two companies. Heard the submissions made by the authorized representative for the petitioner as well as Ld. counsel for the Income Tax Department. The counsel for the Income Tax Department has submitted that there was some outstanding with regard to transferee company. The authorized representative is directed to get

an affidavit-cum-undertaking furnished by the transferee company to pay or make payment and furnished payment proof within two weeks.

The company prosecutor for the RD is present and submitted that they have no objections for allowing the proposal. The authorized representative for the petitioner may comply with the observations of RD within next 10 days. Let this matter be posted on 17.05.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)